

Bail Appl. No. \_\_\_\_\_/2020  
FIR NO. 213/2020  
U/S 386/506/306/34 IPC  
PS : Neb Sarai  
Kapil Nagar Vs. State

20.06.2020  
At 3.40 pm


Present : Sh. Ravi Drall, Ld. Counsel for the applicant/accused  
Sh. Manish Rawat, Ld. Addl. PP for the State  
SI Kamal Kishore for the IO  
Sh. Ravinder Singh, Ld. Counsel for the complainant

This regular bail application u/s 439 CrPC has been assigned to this court upon order of Ld. District & Sessions Judge-cum-Spl. Judge (PC Act) CBI, RADC for hearing and disposal. The proceedings have been conducted through video conferencing.

Reply has already been filed by the IO.

Heard arguments on the bail application for about one hour.

Put up for order on 22.06.2020 at 2.30 pm. Parties my file citations and/or written synopsis latest by 12.00 Noon on 22.06.2020.

  
(Sanjay Bansal)  
Spl. Judge (PC Act) CBI-16,  
RADC, Delhi.  
20.05.2020